

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.555 of 2019**

**IN THE MATTER OF:**

**VA Tech Wabag Ltd.**

**...Appellant**

**Versus**

**Venkatesan Sankarnarayan & Ors.**

**...Respondents**

**Present:**

**For Appellant:           Shri Biswajit Dubey, Ms. Surabhi Khattar and Ms.  
Ruchi Chaudhary, Advocates  
Shri Dhruv Gutpa and F. Kapur, Advocates**

**For Respondents:       Shri Sabhya Choudhary, Advocate**

**ORDER**

**02.08.2019**       Shri Sabhya Choudhary, Advocate appearing on behalf of Respondents accepts Notice. He prays for adjournment. Counsel for the Appellant will serve paper book on Counsel for the Respondents in course of the day. Counsel for the Respondents is allowed to file joint Reply Affidavit of Respondents within two weeks along with Vakalatnama. Rejoinder, if any, be filed within two weeks thereof.

Post the case 'for admission' on 3<sup>rd</sup> September, 2019.

The Appeal may be disposed at the stage of admission.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

/rs/sk